

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu

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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:-20015-JK (LD ) of 2024**

**DATED:-12 - 12 - 2024**

Sanction is hereby accorded to the appointment of Officer's of Health and Medical Education Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

**(Achal Sethi)**

Secretary to Government

Dated 12.12.2024

No:-LAW-OIC/12/2024

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Administrative Secretary, Health and Medical Education Department
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.



**(Reyaz Ali Bhat)**

Assistant Legal Remembrancer



**Annexure to the Government Order No.20015 -JK(LD) of 2024 dated 12.12.2024**

S No	Title of the Case	OIC
1	OA No. /2024 titled Dr. Palvi Dubey Versus UT of J&K & Ors.	<b>Mr. Mohan Singh, Under Secretary to Government H&amp;ME Department</b>
2	Omega Biotech Limited V/s U.T of J&K & others in CRM (M) No. 374/2024.	<b>Mr. Arvind Sharma, Assistant Drug Controller (Mobile No. 9419192014; <a href="mailto:aarvind@live.com">aarvind@live.com</a>)</b>
3	CRM(M) No. 806/2023 titled Ethicare Laboratories V/S Union Territory of Jammu & Kashmir and others	<b>Mr. Arvind Sharma, Assistant Drug Controller,</b>
4	WP(C) No. 2099/2024 titled Arti Devi and Ors. Versus UT of J&K and others	<b>Dr. Kamal Jee Zadoo, Chief Medical Officer Ramban</b>
5	Dr. Ishtiyag Abdullah V/s U.T of J&K & others in WP (C) No. 1935/2024.	<b>Mr. Mushtaq Ahmad Khan, Under Secretary to Government H&amp;ME Department</b>
6	Akhter Banoo and Anr. V/s Union Territory of J&K and Others in O.A No. 547/2024.	<b>Dr Altaf Ahmad Shah, Medical Officer, (Mobile No. 7006316513, <a href="mailto:dr3altaf@gmail.com">dr3altaf@gmail.com</a>)</b>
7	Faisal Arshad Versus J&K Public Service Commission & Ors. in OA No. 781/2024	<b>Mr. Mushtaq Ahmad Khan, Under Secretary to Government H&amp;ME Department</b>

*Reyazul*

*Jms*